

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
INDRAJIT POWER PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Indrajit Power Private Limited
2.	Date of incorporation of corporate debtor	20/09/1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN-U45200MH1994PTC081267
5.	Address of the registered office and principal office (if any) of corporate debtor	Uttam House, 69, P.D. Mello Road, Camac Bunder, Mumbai- 400009
6.	Insolvency commencement date in respect of corporate debtor	01st February 2024 date of pronouncement of order by Hon'ble NCLT Mumbai. (The Order was Received by IRP on 02nd February 2024)
7.	Estimated date of closure of insolvency resolution process	31st July 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhuvan Madan Reg No. IBBI/IPA-001/IP-P01004/2017-2018/11655
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A-103 Ashok Vihar Phase-3 (Behind Laxmi Bai College), New Delhi, National Capital Territory of Delhi,110052 Email id: madan.bhuvan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Pricewaterhouse Coopers Services LLP (PwC), Plot Y-14, Block EP, Sector V, Salt Lake, Kolkata -700091, India. Email id: cirp.ippl1@gmail.com
11.	Last date for submission of claims	16th February 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Indrajit Power Private Limited on **01st February 2024 received on 02nd February 2024**.

The creditors of Indrajit Power Private Limited, are hereby called upon to submit their claims with proof on or before **16th February 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:05th February 2024

Place: Mumbai

Bhuvan Madan
Interim Resolution Professional of Indrajit Power Private Limited

IBBI Registration No.IBBI/IPA-001/IP-P01004/2017-18/11655

AFA valid up to 24th December2024

EmailID for communication: cirp.ippl1@gmail.com

Registered email ID: madan.bhuvan@gmail.com